

Amendment) Order, 1961 published in Notification No. G.S.R. 198, dated the 18th February, 1961. [Placed in Library. See No. LT-2697/61.]

- (iii) The Rice (Madhya Pradesh) Second Price Control (Fourth Amendment) Order, 1961 published in Notification No. G.S.R. 202, dated the 18th February, 1961. [Placed in Library. See No. LT-2698/61.]
- (iv) The Rice (Punjab) Second Price Control (Fourth Amendment) Order, 1961 published in Notification No. G.S.R. 203, dated the 18th February, 1961. [Placed in Library. See No. LT-2699/61.]
- (v) The Delhi Wheat and Wheat Products (Export Control) Amendment Order, 1961 published in Notification No. G.S.R. 204, dated the 21st February, 1961. [Placed in Library. See No. LT-2700/61.]
- (vi) The Rice (Restrictions on Rail-bookings) Amendment Order, 1961 published in Notification G.S.R. 244, dated the 23rd February, 1961. [Placed in Library. See No. LT-2701/61.]

**CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE**

**RISE IN JUTE PRICES**

**Shri Indrajit Gupta** (Calcutta—South-West): Sir, under Rule 197, I beg to call the attention of the Minister of Commerce and Industry to the following matters of urgent public importance and I request that he may make a statement thereon:

"The rise in jute prices resulting in curtailment of jute production and loss of overseas market."

**The Minister of Commerce (Shri Kanungo)**: Sir, the statement is a

long one covering 3 page. Shall I lay it on the Table?

**Mr. Speaker**: Yes. It may be placed on the Table; we have no time.

**Shri Kanungo**: I lay it on the Table. [See Appendix II, annexure No. 37].

**ALLOCATION OF TIME FOR GOVERNMENT BUSINESS**

**Mr. Speaker**: I have to inform the House that the Business Advisory Committee met on the 2nd March, 1961, to consider the allocation of time for Government business, but did not make any formal report as there was no quorum. I am exceedingly sorry that hon. Members could not find time to attend the meeting of the Business Advisory Committee. Unless the Committee looks into the matter we cannot have sufficient time allocated; allocation of time becomes impossible. I hope and trust that there would not be any difficulty hereafter. I sent the staff to try and fetch the Members; but they were not found (Interruption).

**Shri Raghunath Singh** (Varanasi): Sir, the members of the Advisory Committee should be changed.

**Mr. Speaker**: Very well; I shall take note of it.

But, there was, however, consensus of opinion among the Members present that the time may be allotted as follows:

	hours.
The U.P. Sugarcane Cess (Validation) Bill, 1961.	2
(Consideration and passing).	
The Banking Companies (Amendment) Bill, 1961	2
(Consideration and passing).	

[Mr. Speaker]

	hours
The Maternity Benefit Bill. . .	3
The Railway Passenger Fares (Repeal) Bill, 1961. . .	1
The Khadi and Village Industries Commission (Amendment) Bill. . .	1
The Delhi Shops and Establishments (Amendment) Bill. . .	3
General Discussion of General Budget. . .	20
Resolution approving the Proclamation issued by the President in respect of the State of Orissa. . .	3

Of course, I have always got the discretion to allow one more hour whenever the House desires it and having regard to the schedule. We may be saving some time; there may not be any difficulty, I suppose.

**Shri Surendranath Dwivedy** (Kendrapara): Sir, the Proclamation may be given some more time; 3 hours may not be enough.

**An Hon. Member:** Five hours.

**Mr. Speaker:** You want 5 hours. Yes, we will see.

**Shri D. C. Sharma** (Gurdaspur): Whose is this decision? Does it come from you?

**An Hon. Member:** Does it mean that you have dissolved the Committee now?

**Mr. Speaker:** We sat together and discussed informally. It is usual for me to fix a time wherever the Business Advisory Committee has not applied its mind and fixed a particular time. I want to take the consensus of opinion in the House as to whether they agree to these which are my

proposals—of course, on the advise of the Members who were present. I am prepared to increase the time for the discussion of the Proclamation from 3 hours to 5 hours.

**Shri Prabhat Kar** (Hooghly): So far as the Banking Companies (Amendment) Bill is concerned, the time may be increased from 2 hours to 4 hours because that is going to change the entire structure of the banking industry.

**Mr. Speaker:** Let us see. I will allow 3 hours; if necessary, one hour more at my discretion.

I take it that the House agrees with this allocation of time.

In order to provide time for Government business required to be disposed of urgently, the Government have suggested that the House might sit for one additional hour every day with effect from Monday, the 6th March, to Wednesday, the 15th March, 1961 and that a sitting of the House might also be fixed on Saturday, the 11th March, 1961.

I suppose the House is willing to sit one hour more daily and also to sit on Saturday.

**Shri D. C. Sharma:** Sir, I think we can sit one more hour every day and keep Saturdays free (*Interruption*).

**Mr. Speaker:** I think the consensus of opinion is that one hour extra might stand. So far as Saturday is concerned, I will ask the Business Advisory Committee to meet again. If this time the Members do not come I will re-constitute the Business Advisory Committee. (*Interruption*).

I suppose the suggestions are accepted.

**Several Hon. Members:** Yes.